

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 64 OF 2017 &  
IA NO. 174 OF 2017**

**Dated: 12<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**National Energy Trading and Services Ltd. .... Appellant (s)  
Vs.  
Rajasthan Electricity Regulatory Commission & Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta  
Ms. Himanshi Andely for R-1

Mr. Bipin Gupta  
Mr. Suneel Bansal for R-2 to R-5

**ORDER**

I.A. No.174 of 2017 (Appln. for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the appellant seeks two weeks more time to file rejoinder. He may take steps to file the same on or before 27.10.2017 after serving copy on the other side.

List the matter on **22.11.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/kt